

# राजपत्र, हिमाचल प्रदेश हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 15 अक्तूबर, 2024 / 23 आश्विन, 1946

हिमाचल प्रदेश सरकार

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 29th July, 2024

No. HHC/Estt.3(676)/2009.—12 day's leave *i.e.* 11 day's commuted leave on and with effect from 08-07-2024 to 18-07-2024 and 01day earned for 19-07-2024 with permission to prefix

150—राजपत्र / 2024–15–10–2024

Sunday fell on 07-07-2024, is hereby sanctioned, *ex-post-facto*, in favour of Shri Ram Krishan Thakur, Assistant Registrar of this Registry.

Certified that Shri Ram Krishan Thakur has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Ram Krishan Thakur would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 5th August, 2024

No. HHC/ Estt.3(517)/2001-I.—05 days commuted leave *w.e.f.* 20-05-2024 to 24-05-2024 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Mamta Rao, Secretary of this Registry.

Certified that Smt. Mamta Rao has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Also certified that Smt. Mamta Rao would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 5th August, 2024

No. HHC/Estt.3(876)/2015.—05 days commuted leave *w.e.f.* 16-05-2024 to 20-05-2024 is hereby sanctioned, *ex-post-facto*, in favour of Shri Het Ram, Court Master of this Registry.

Certified that Shri Het Ram has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Het Ram would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 8th August, 2024

**No. HHC/Admn.16(15)74-IX-Part.**—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Rishav Bindal (HIM/99/2022), Ms. Harshita Negi (HIM/532/2021), Mrs, Sahiba Sood(HIM/328/2015), Mrs. Jyoti Gupta (HIM/280/2014), Sh. Raj Kumar (HIM/210/2023), Sh. Sanjeev Kumar (HIM/269/2023) and Ms. Sheetal (HIM/97/2023), Advocates Solan as Oath Commissioners at Solan, H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-Registrar (Admn.).

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 8th August, 2024

**No. HHC/Admn.16(15)74-IX.**—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Lalita (HIM/140/2019) as Oath Commissioner at Kandaghat, H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-Registrar (Admn.).

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 8th August, 2024

**No.HHC/Admn.16(13)74-IX.**—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Diksha (HIM/12/2020) and Sh. Rajnish (HIM/245/2021) as Oath Commissioners at Chakkar, Shimla,H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-Registrar (Admn.).

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 8th August, 2024

**No.HHC/Admn.16(15)74-IX.**—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Karuna Devi (HIM/353/2017) as Oath Commissioner at Arki, Distt. Solan, H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-Registrar (Admn.).

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 8th August, 2024

**No. HHC/ Estt.3(468)/96.**— 02 days commuted leave on and with effect from 26-07-2024 to 27-07-2024 with permission to suffix Sunday on 28-07-2024 is hereby sanctioned, *ex-post-facto*, in favour of Shri Moor Chand, Assistant Registrar of this Registry.

Certified that Shri Moor Chand is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Moor Chand would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-Registrar General.

# ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा ः श्रीमती रुकमणी देवी पुत्री श्री तुलसी राम, निवासी गांव बाग फुगलाटा, डा० सोलधा, तहसील सदर, जिला बिलासपुर (हि०प्र०)

बनाम

#### आम जनता

विषय.—–प्रार्थना–पत्र जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा।

उपरोक्त मुकद्दमा उनवान वाला में आवेदिका श्रीमती रुकमणी देवी पुत्री श्री तुलसी राम, निवासी गांव बाग फुगलाटा, डा0 सोलधा, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दिया है कि उसकी जन्म तिथि संबन्धित ग्राम पंचायत के रिकार्ड में दर्ज नहीं है उसकी जन्म तिथि 01–07–1971 है जिसे दर्ज करने के आदेश किये जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त आवेदिका श्रीमती रुकमणी देवी पुत्री श्री तुलसी राम, निवासी गांव बाग फुगलाटा, डा0 सोलधा, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि ग्राम पंचायत छकोह, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) के रिकार्ड में दर्ज करने के बारा कोई एतराज हो वह दिनांक 18–10–2024 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा श्रीमती रुकमणी देवी पुत्री श्री तुलसी राम, निवासी गांव बाग फुगलाटा, डा0 सोलधा, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि सम्बन्धित ग्राम पंचायत छकोह, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 18–09–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / – उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

# ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा ः श्री संजय कुमार पुत्र श्री बूटा राम, निवासी गांव व डाo सूईं सुरहाड़, तहसील सदर, जिला बिलासपुर (हि0प्र0)

बनाम

आम जनता

विषय .–प्रार्थना–पत्र जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा।

नोटिस बनाम आम जनता।

उपरोक्त मुकद्दमा उनवान वाला में प्रार्थी श्री संजय कुमार पुत्र श्री बूटा राम, निवासी गांव व डा0 सूईं सुरहाड़, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दिया है कि उसके पुत्र की जन्म तिथि संबन्धित ग्राम पंचायत के रिकार्ड में दर्ज नहीं है उसकी जन्म तिथि 15—05—2010 है जिसे दर्ज करने के आदेश किये जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के पुत्र श्री अभिनव ठाकुर पुत्र श्री संजय कुमार पुत्र श्री बूटा राम, निवासी गांव व डा0 सूईं सुरहाड़, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि ग्राम पंचायत सूईं सुरहाड़, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) के रिकार्ड में दर्ज करने के बारा कोई एतराज हो वह दिनांक 18–10–2024 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा श्री अभिनव ठाकुर पुत्र श्री संजय कुमार पुत्र श्री बूटा राम, निवासी गांव व डा0 सूईं सुरहाड़, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि सम्बन्धित ग्राम पंचायत सुईं सुरहाड़, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि सम्बन्धित ग्राम पंचायत सुईं सुरहाड़, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 18–09–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / – उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

#### ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

तारीख पेशी : 03-03-2022

ब मुकद्दमा : श्रीमती फूलां देवी पुत्री श्री गरजा राम, निवासी गांव सुंगल, डा0 बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0)

बनाम

#### आम जनता

विषय .–प्रार्थना–पत्र जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा।

उपरोक्त मुकद्दमा उनवान वाला में आवेदिका श्रीमती फूलां देवी पुत्री श्री गरजा राम, निवासी गांव सुंगल, डा0 बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दिया है कि उसकी जन्म तिथि संबन्धित ग्राम पंचायत के रिकार्ड में दर्ज नहीं है उसकी जन्म तिथि 15–04–1965 है जिसे दर्ज करने के आदेश किये जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त आवेदिका श्रीमती फूलां देवी पुत्री श्री गरजा राम, निवासी गांव सुंगल, डाo बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) के रिकार्ड में दर्ज करने के बारा कोई एतराज हो वह दिनांक 18–10–2024 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा श्रीमती फूलां देवी पुत्री श्री गरजा

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राजपत्र, हिमाचल प्रदेश, 15 अक्तूबर, 2024 / 23 आश्विन, 1946

राम, निवासी गांव सुंगल, डा0 बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि सम्बन्धित ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 18–09–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

हस्ताक्षरित ∕ – उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

# ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्री जगदीश कुमार सुपुत्र श्री ज्ञान चन्द, निवासी वासा, डाकघर होबार, उप–तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—–प्रार्थना–पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम जगदीश कुमार है, जोकि उसके आधार कार्ड व ग्राम पंचायत होबार के रिकार्ड में सही दर्ज है लेकिन राजस्व विभाग के मुहाल बेडल में गलती से जगदीश चन्द दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम की दुरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 16–10–2024 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 10–09–2024 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश।

मोहर ।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्री योद्ध राज सुपुत्र श्री रत्न चन्द, निवासी बेडल, डाकघर नैनीखड, उप–तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

मोहर ।

विषय.—–प्रार्थना–पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम योद्ध राज है, जोकि उसके आधार कार्ड, पेन कार्ड व ग्राम पंचायत नैनीखड में सही दर्ज है लेकिन राजस्व विभाग के मुहाल बेडल में जोध राज दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम की दुरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 16—10—2024 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 10–09–2024 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

हस्ताक्षरित/– सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश।

मोहर ।

# ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्री लक्ष्मण सिंह सुपुत्र श्री मुन्शी, निवासी चलामा, डाकघर घटासनी, उप—तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—–प्रार्थना–पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम लक्ष्मण सिंह है, जोकि उसके आधार कार्ड व ग्राम पंचायत चलामा के रिकार्ड में सही दर्ज है लेकिन राजस्व विभाग के मुहाल चलामा में गलती से लक्ष्मण दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम की दुरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 16–10–2024 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 10–09–2024 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश।

मोहर ।

# In the Court of Tehsildar-cum- Executive Magistrate, Bharmour, District Chamba (H.P.)

Sh. Karmu s/o Sh. Gursa, r/o Village Methar, P.O. Sirdi, Tehsil Bharmour, District Chamba (H.P.)

#### Versus

#### **General Public**

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Birth and Death Registration Act, 1969.

Whereas, Sh. Karmu s/o Sh. Gursa, r/o Village Methar, P.O. Sirdi, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Sh. Karmu s/o Sh. Gursa born on 21-05-1958 for entry in the record of Gram Panchayat Poolan, Tehsil Bharmour, District Chamba (H.P.).

Sl. No.	Name of the Family Member	Relation	Date of Birth
1.	Karmu	Self	21-05-1958

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of above named in records of concerned Gram Panchayat Poolan may file their claim/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand and seal today on this 19th day of September, 2024.

Seal.

Sd/-Tehsildar-cum- Executive Magistrate, Bharmour, District Chamba (H.P.).

#### In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Rajinder Singh s/o Sh. Chanan Singh, r/o VPO Gehra, Tehsil & Distt. Chamba (H.P.).

and

Anita Kumari d/o Sh. Ram Gopal, r/o V.P.O. Khadiala, Tehsil & Distt. Hoshiarpur, Punjab.

Versus

The General Public

Subject.—Notice regarding registration of Marriage under sections 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws

(Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 25-03-1988 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now, therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 28-10-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on this 27th Day of September, 2024.

Seal.

Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).

# In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Dhananjay Barotra s/o Sh. Pradeep Singh Barotra, r/o Mohalla Chountra, Chamba Town, Tehsil & Distt. Chamba (H.P.).

and

Simran Naryal d/o Sh. Rumal Singh, r/o Village Chaminu, P.O. Barour, Tehsil & Distt. Chamba (H.P.).

#### Versus

#### The General Public

Subject.— Registration of Marriage under section 8(4) of H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 29-09-2017 at their place of residences with prevailing rites and customs but due to some unavoidable circumstances it could not be entered in the records of Municipal Council Chamba, Distt. Chamba (H.P.) well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary order for registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of marriage of above named applicants they should appear before the undersigned in my court on or before 18-10-2024 at 2.00 P.M. either personally or through their authorized agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 19th September, 2024.

Seal.

-/Sd Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).

# In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Lovely Kumar s/o Sh. Maan Singh , r/o Mohalla Sultanpur, Chamba Town, Tehsil & Distt. Chamba (H.P.).

and

Satya Devi d/o Sh. Chet Ram, r/o Village Tringluni, P.O. Kihar, Tehsil Salooni, Distt. Chamba (H.P.).

Versus

#### The General Public

Subject.— Registration of Marriage under sections 8(4) of H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 20-12-2022 at their place of residences with prevailing rites and customs but due to some unavoidable circumstances it could not be entered in the records of Municipal Council Chamba, Distt. Chamba (H.P.) well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary order for registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of marriage of above named applicants they should appear before the undersigned in my court on or before 28-10-2024 at 2.00 P.M. either personally or through their authorized agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 27th September, 2024.

-/Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).

Seal.

## In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of Marriage Officer, Dheera, Distt. Kangra (H.P.)

Notice of Registration of Marriage under section 16 of Special Marriage Act, 1954.

In Case:—

#### Ram Naresh Chauhan and Simernjit Kaur

Versus

#### General Public

#### Application under section 16 of the Special Marriage Act, 1954 for registration of marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Ram Naresh Chauhan s/o Suresh Kumar, r/o Village Kandhera, Post Office Bairghata, Tehsil Thural, Distt. Kangra (H.P.) and Simernjit Kaur d/o Sukhwinder Singh, r/o L-6/2523, Gali No. 3, Krishnanagar, Taran Taran Road, Amritsar, Punjab, Pin-143 001 that they have solemnized their marriage on dated 16-09-2024 at Laxmi Narayan Mandir, Prabandhak Committee, Pandori Mahtaba Rajputan, Hoshiarpur, Punjab as per Hindu Rites and Customs and living as husband and wife since then. If there is any objection to the registration of this marriage the objection in person or through counsel to be submitted to this office on or before 05-11-2024 otherwise the marriage will be registered.

Seal.

Sd/-Marriage Officer-cum-S.D.M., Dheera, Distt. Kangra (H.P.).

# In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of Marriage Officer, Dheera, Distt. Kangra (H.P.)

In Ref.

Anish Kumar s/o Subhash Chand and Payal d/o Desh Raj

Versus

General Public

Application for registration of marriage under section 16 of the Special Marriage Act, 1954.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Anish Kumar D.O.B. 30-10-1997 s/o Subhash Chand, r/o Village & Post Office Sanhoon, Tehsil Thural, Distt. Kangra (H.P.) Pin- 176 093 and Payal D.O.B. 09-04-2001 d/o Desh Raj, r/o Vill. Haldra, P.O. Kona, Tehsil Palampur, Distt. Kangra (H.P.) on 26-07-2024 at Baba Sradha Sidh Bhakti Mandir, Tanda, Rajpur, Tehsil Palampur, Distt. Kangra (H.P.). If there is any

objection on this marriage, the objection in person or through counsel be submitted to this office on or before 25-10-2024 otherwise the marriage will be registered.

Seal.

Sd/-Marriage Officer-cum-Sub-Divisional Officer, Tehsil Dheera, Distt. Kangra (H.P.).

# In the Court of Sh. Kartar Chand, Marriage Officer-cum- Sub-Divisional Magistrate Shahpur, Distt. Kangra (H.P.)

1. Sh. Jiwan Singh s/o Sh. Hari Ram, r/o Ward No. 05, V.P.O. & Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Renu Nag *alias* Renuka w/o Sh. Jiwan Singh , r/o Ward No. 05, V.P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) [previous address w/o Lt. Sh. Pankaj Nag behind General Post Office Dharamshala, Village Shyamnagar, Tehsil Dharamshala, Distt. Kangra (H.P.)]

. . Applicants.

. . Respondents.

Sd/-

Versus

- 1. General Public
- 2. local Registrar, Nagar Panchayat Shahpur

Subject.—Application for the Marriage registration u/s 16 of Special Marriage Act, 1954.

Applicants Sh. Jiwan Singh s/o Sh. Hari Ram, r/o Ward No. 05, V.P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) & Smt. Renu Nag *alias* Renuka w/o Sh. Jiwan Singh, r/o Ward No. 05, V.P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) have filed an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 27-12-2023 at Laxmi Narayan Mandir, Shahpur, Distt. Kangra (H.P.) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 20-10-2024. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

(KARTAR CHAND), Marriage Officer-cum- Sub-Divisional Magistrate, Shahpur, Distt. Kangra (H.P.).

# In the Court of Sh. Kartar Chand, Marriage Officer-cum- Sub-Divisional Magistrate Shahpur, Distt. Kangra (H.P.)

1. Sh. Vidya Dhar s/o Sh. Ashok Kumar, r/o W. No. 5, V.P.O. & Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Gagandeep Kaur d/o Sh. Navroop Singh, r/o 4857, Guru Nagar, Ward No. 03, Rupnagar (Ropar), Tehsil & District Rupnagar (Punjab) . . . Applicants.

Versus

- 1. General Public
- 2. Local Registrar, Nagar Panchayat Shahpur

Subject.—Application for the Marriage registration u/s 16 of Special Marriage Act, 1954.

Sh. Vidya Dhar s/o Sh. Ashok Kumar, r/o W. No. 5, V.P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) & Smt. Gagandeep Kaur d/o Sh. Navroop Singh, r/o 4857, Guru Nagar, Ward No. 03, Rupnagar (Ropar), Tehsil & District Rupnagar (Punjab) have filed an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 21-04-2022 at Ward No. 03, Rupnagar (Ropar), Tehsil & District Rupnagar (Punjab) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 20-10-2024. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

-/Sd/-(KARTAR CHAND), Marriage officer-cum- Sub-Divisional Magistrate, Shahpur, Distt. Kangra (H.P.).

#### In the Court of Sub-Divisional Magistrate Excercising the Power of Marriage Officer, Jawalamukhi, Distt. Kangra, H.P.

In the matter of:

1. Mohit Sharma aged 34 years s/o Sh. Alisha Pandit, r/o Vill. Badoli, P.O. Kathog, Tehsil Jawalamukhi, Distt. Kangra (H.P.).

2. Alisha Pandit aged 26 years d/o Sh. Anil Sharma, r/o Village Barhoon, P.O. Nehran Pukhar, Tehsil Dehra, Distt. Kangra, H.P. ...*Applicants*.

Versus

General Public

..Respondent.

Subject.—Notice for registration of Marriage under section 8(4) of H.P. Registration Marriage Act 1996.

The above applicants have filed an application u/s 8(4) of H.P Registration Marriage Act, 1996, alongwith affidavits and supporting documents in the court of undersigned in which they

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.. Respondents.

have stated that they have solemnized their marriage on 26-04-2021 according to Hindu Rites & Customs and they are living as husband and wife since then, in the presence of relatives and friends but same has not been registered in the G.P. Badoli. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 22-10-2024 at 11.00 A.M. The objection (s) after 22-10-2024 will not be entertained by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 16th day of September, 2024 under my hand and seal of this office.

Seal.

-/Sub Divisional Magistrate-cum-Marriage Officer Jawalamukhi, Distt. Kangra, H.P.

# In the Court of Sh. Raman Kumar Sharma (HAS), Sub-Divisional Magistrate-cum-Marriage Officer, Manali, District Kullu (H.P.)

In the matter of :

1. Sh. Ajay Kumar aged 33 years s/o Sh. Hari Ram, r/o VPO Bahang, Tehsil Manali, Distt. Kullu (H.P.).

2. Yuva Vanti aged 32 years d/o Sh. Dola Ram, r/o Village Mathiyana, P.O. Vashisht, Tehsil Manali, Distt. Kullu (H.P.) at present w/o Sh. Ajay Village Shanag, PO Bahang, Tehsil Manali, Distt. Kullu (H.P.).

Versus

# General Public

# Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Whereas Sh. Ajay Kumar aged 33 years s/o Sh. Hari Ram, r/o VPO Bahang, Tehsil Manali, Distt. Kullu (H.P.) & Yuva Vanti aged 32 years d/o Sh. Dola Ram, r/o Village Koshla, P.O. Vashisht, Tehsil Manali, Distt. Kullu (H.P.) at present w/o Sh. Ajay Kumar VPO Bahang, Tehsil Manali, Distt. Kullu (H.P.) has presented an application on 26-09-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court within 30 days from the publication of this notice. In case no objection is received it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Given under my hand and seal of the court on 26th day of September, 2024.

Seal.

-/Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

# In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

In the matter of :

1. Dinesh Sen s/o Sh. Beli Singh, r/o Village Bashing, P.O. Babeli, Tehsil & District Kullu (H.P.).

2. Aruna Sen d/o Sh. Kushal Singh, r/o Village Bashing, P.O. Babeli, presently w/o Dinesh Sen s/o Beli Singh, r/o Village Bashing, P.O. Babeli, Tehsil & District Kullu (H.P.).

#### Versus

#### **General Public**

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Dinesh Sen and Aruna Sen have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 19-02-1987 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 19-10-2024. The objection received after 19-10-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 20-09-2024 under my hand and seal of the court.

Seal.

VIKAS SHUKLA, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.).

#### In the Court of Executive Magistrarte Anni, Distt. Kullu, (H.P.)

Bhagwatu

..Respondent.

..*Applicant*.

Versus

General Public

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Bhagwatu d/o Sh. Jeet Ram, r/o Village Nichla Tarala, P.O. Jaon, Tehsil Anni, Distt. Kullu, (H.P.) has moved an application through District Registrar (B&D)-*cum*-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth

registration event of herself Smt. Bhagwatu d/o Sh. Jeet Ram born on 15-12-1990 has not been entered in the record of Gram Panchayat Buchhair.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering of birth event of the applicant Smt. Bhagwatu d/o Sh. Jeet Ram born on 15-12-1990, in the Panchayat record of Gram Panchayat Buchhair, he/she/they may file his/her/their objections on or before 24-10-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of September, 2024.

Seal.

Sd/-Executive Magistrate, Anni, Distt. Kullu (H.P.).

# In the Court of Executive Magistrarte Anni, Distt. Kullu (H.P.)

Prem Lata

Versus

General Public

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Prem Lata d/o Sh. Hem Raj, r/o Village & P.O. Binan, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-*cum*-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Prem Lata d/o Sh. Hem Raj born on 31-12-1982 has not been entered in the record of Gram Panchayat Kungash.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering of birth event of the applicant Smt. Prem Lata d/o Sh. Hem Raj born on 31-12-1982, in the Panchayat record of Gram Panchayat Kungash, he/she/they may file his/her/their objections on or before 24-10-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of September, 2024.

Seal.

Sd/-Executive Magistrate, Anni, Distt. Kullu (H.P.).

# In the Court of Sh. Raman Kumar Sharma (HAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

1. Akshay Thakur s/o Sh. Anand Thakur, r/o House No. 59, Ward No. 1, Hotel Highland, Loughut Road, Manali, Teh. Manali, Distt. Kullu (H.P.) PIN-175 131.

..Applicant.

..Respondent.

and

2. Kunga Chhoing d/o Smt. Pema Dolma w/o Sh. Thustan Wangchuk, r/o House No. 226, Ward No. 3, Near Hotel Himgiri, P.O. & Tehsil Manali, Distt. Kullu (H.P.). *Applicants.* 

#### Versus

#### General Public

#### Subject.—An application for the registration of marriage under Special Marriage Act 1954.

Akshay Thakur s/o Sh. Anand Thakur, r/o House No. 59, Ward No. 1, Hotel Highland, Loughut Road, Manali, Teh. Manali, Distt. Kullu (H.P.) PIN-175 131and Kunga Chhoing d/o Smt. Pema Dolma w/o Sh. Thustan Wangchuk, r/o House No. 226, Ward No. 3, Near Hotel Himgiri, P.O. & Tehsil Manali, Distt. Kullu (H.P.) have presented an application on 12-09-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court within 30 days from the publication of this notice. In case no objection is received it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Given under my hand and seal of the court on 23rd day of September, 2024.

Seal.

Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

# ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, टिहरा, जिला मण्डी (हि0प्र0)

मुकद्दमा संख्या : 15 / 2024

श्रीमती सरला देवी पुत्री स्वo श्री भगत राम, गांव गहरा, डाकघर टिहरा, उप—तहसील टिहरा, जिला मण्डी (हिo प्रo)

बनाम

🔅 प्रत्यार्थी ।

Sd/-

आम जनता

श्रीमती सरला देवी पुत्री स्व0 श्री भगत राम, गांव गहरा, डाकघर टिहरा, उप—तहसील टिहरा, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र पेश किया है कि प्रार्थिया की जन्म तिथि ग्राम पंचायत टिहरा में दर्ज नहीं है। प्रार्थिया अपनी जन्म तिथि 02—05—1960 ग्राम पंचायत टिहरा में दर्ज करवाना चाहती है। इस सम्बन्ध में मुख्य चिकित्सा अधिकारी मण्डी, जिला मण्डी के कार्यालय के पत्र संख्या HFW (MND) (Birth & Death) 2024-1669, Dated 24-08-2024 द्वारा प्रार्थिया का आवेदन पत्र अन्य अनुग्लकों सहित इस कार्यालय में प्राप्त हुआ है।

अतः आम जनता को इश्तहार के माध्यम से सूचित किया जाता है कि उपरोक्त जन्म तिथि को दर्ज करने बारे में किसी को कोई उजर या एतराज हो तो वह दिनांक 18–10–2024 को इस अदालत में असालतन या बकालतन उपस्थित होकर अपना एतराज प्रस्तुत कर सकते हैं अन्यथा इस संस्तुति सहित इस सम्बन्ध में अदालत द्वारा आगामी कार्यवाही अमल में लाई जाकर जन्म तिथि दर्ज करने के आदेश सम्बन्धित ग्राम पंचायत को जारी कर दिये जाएंगे।

आज दिनांक 13–09–2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / – नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी, टिहरा, जिला मण्डी (हि0प्र0)।

## In the Court of Sh. Bhanu Gupta, HPAS, Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.)

1. Sh. Milan Sharma aged about 31 years s/o Chandramauli Sharma, r/o Flat No. 21, Om Villa Golden Enclave Near MC Park Lohgarh Zirakpur, District SAS Nagar (Mohali) Punjab-140 603.

2. Smt. Yamini Sharma aged about 28 years d/o Sh. Rakesh Sharma, r/o Swastik Lower Khalini, Shimla, Tehsil & Distt. Shimla (H.P.).

Versus

**General Public** 

Subject.—Registration of Marriage under Special Marriage Act, 1954.

Sh. Milan Sharma aged about 31 years s/o Chandramauli Sharma, r/o Flat No. 21, Om Villa Golden Enclave Near MC Park Lohgarh Zirakpur, District SAS Nagar (Mohali) Punjab-140 603 & Smt. Yamini Sharma aged about 28 years d/o Sh. Rakesh Sharma, r/o Swastik Lower Khalini, Shimla, Tehsil & Distt. Shimla (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 23-09-2023 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage may be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 9th November, 2024, after that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 10th October, 2024.

Seal.

Sd/-(BHANU GUPTA, H.P.A.S.), Special Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Urban).

# Before Sh. Inder Kumar, Executive Magistrate (Naib-Tehsildar), Majra, District Sirmaur (H.P.)

Sh. Jura Khan s/o Ali Sher, r/o Village & P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.)

Versus

General Public

Application under section 13(3) of the Birth & Death Registration Act, 1969.

Sh. Jura Khan s/o Ali Sher, r/o Village & P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter Madeena was born on 15-11-2021 at Village & P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Kolar, Sub-Tehsil Majra within stipulated period. Hence he prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Kolar, Sub-Tehsil Majra, for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for registration of delayed date of birth of Madeena d/o Sh. Jura Khan & Smt. Mariyam, may submit their objections in writing in this court on or before 25-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25th day of August, 2024.

Sd/-(INDER KUMAR), Executive Magistrate (Naib Tehsildar), Majra, District Sirmaur (H.P.).

Seal.

6980

..Respondent.

# Before Sh. Inder Kumar, Executive Magistrate (Naib-Tehsildar), Majra, District Sirmaur (H.P.)

Case No.: 12/2024 Date of Instt.: 24-09-2024 Date of Decision: 24-10-2024

Smt. Gulijaro Devi d/o Sh. Baru Ram, r/o Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) ... Applicant.

Versus

General Public

..Respondent.

Application under section 13(3) of the Birth & Death Registration Act, 1969.

Smt. Gulijaro Devi d/o Sh. Baru Ram, r/o Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 03-04-1961 at Village & P.O. Sainwala Mubarakpur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.), but her date of birth could not be registered in the records of Gram Panchayat Sainwala Mubarakpur, Sub-Tehsil Majra within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Sainwala Mubarakpur, Sub-Tehsil Majra, for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for registration of delayed date of birth of Smt. Gulijaro Devi d/o Sh. Baru Ram & Smt. Keli Devi, may submit their objections in writing in this court on or before 24-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25th day of September, 2024.

Seal.

Sd/-(INDER KUMAR), Executive Magistrate (Naib Tehsildar), Majra, District Sirmaur (H.P.).

# Before Sh. Inder Kumar, Executive Magistrate (Naib-Tehsildar), Majra, District Sirmaur (H.P.)

Case No.: 13/2024 Date of Instt.: 24-09-2024 Date of Decision: 24-10-2024

Sh. Praveen Kumar Sharma s/o Sh. Hari Ram Sharma, r/o Village Tokiyon, P.O. Sainwala Mubarakpur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) ... *Applicant*.

Versus

General Public

Application under section 13(3) of the Birth & Death Registration Act, 1969.

..Respondent.

Sh. Praveen Kumar Sharma s/o Sh. Hari Ram Sharma, r/o Village Tokiyon, P.O. Sainwala Mubarakpur, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Ashutosh was born on 10-10-2005 at Vohra Hospital, By Pass Road, Paonta Sahib, Distt. Sirmaur (H.P.), but his date of birth could not be registered in the records of Gram Panchayat Sainwala Mubarakpur, Sub-Tehsil Majra within stipulated period. Hence he prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Sainwala Mubarakpur, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for registration of delayed date of birth of Ashutosh s/o Sh. Praveen Kumar Sharma & Smt. Sushma Sharma, may submit their objections in writing in this court on or before 24-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25th day of September, 2024.

Seal.

Sd/-(INDER KUMAR), Executive Magistrate (Naib Tehsildar), Majra, District Sirmaur (H.P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una, Himachal Pradesh

In the matter of :

1. Sh. Rajinder Kumar aged 31 years s/o Sh. Harnam Singh, r/o Village Harot, Tehsil Bangana, District Una (H.P.).

2. Fauzia Rukhsar aged 29 years d/o Sh. Sharafatullah, r/o 13/22, Mall Godown, G.T. Road, Aligarh Koil, Aligarh (U.P.) . . . *Applicants*.

Versus

#### General Public

Subject.-Notice of Intended Marriage.

Sh. Rajinder Kumar aged 31 years s/o Sh. Harnam Singh, r/o Village Harot, Tehsil Bangana, District Una (H.P.) & Fauzia Rukhsar aged 29 years d/o Sh. Sharafatullah, r/o 13/22, Mall Godown, G.T. Road, Aligarh Koil, Aligarh (U.P.) through counsel Sh. Ramesh Seth have filed an application in the court of undersigned under section 5 of the Special Marriage Act, 1954 in which they stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objections personally or in writing before

this court on or before 16-11-2024. The objection received after 16-11-2024 will not entertained and marriage will be registered accordingly.

Issued today on 27th September, 2024 under my hand and seal of the court.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una, Himachal Pradesh.

# **CHANGE OF NAME**

I, Monika w/o Amit Kumar Gupta, r/o Near SBI Ghorab, Village Sutrehar, P.O. Nagrota Bagwan, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.) declare that my name is wrongly entered as Monika Gupta in my passport. But my correct name is Monika. Concerned note.

MONIKA w/o Amit Kumar Gupta, r/o Near SBI Ghorab, Village Sutrehar, P.O. Nagrota Bagwan, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.).

#### **CHANGE OF NAME**

I, Anchal Thakur (24) s/o Naresh Kumar, Village Drabla, P.O. Ohra, Tehsil Salooni, Distt. Chamba (H.P.) declare that I have changed my name as Abhi Thakur instead of Anchal Thakur, please note.

ANCHAL THAKUR s/o Naresh Kumar, Village Drabla, P.O. Ohra, Tehsil Salooni, Distt. Chamba (H.P.).

Sd/-